

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76405 of 2017

(Arising out of Order-in-Appeal No.47/Kol-IV/17-18 dated 30.05.2017 passed by Commissioner(Apppeals-II),CGST, Central Excise, Kolkata)

Commr. of CGST & Central Excise, Kolkata-IV

Appellant

VERSUS

M/s Royal Touch Fablon(P) Ltd

(Unit-ii, T N Mukherjee Road Makhla, Uttarpara, Hooghly, West Bengal)

Respondent

APPEARANCE

Mr. S.K.Jha, Authorized Representative for the appellant

None for the respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. -76967/2025

Date of Hearing : 15.07.2025

Date of Decision : 15.07.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Pronounced and dictated in the open court)

Sd/-
(Rajeev Tandon)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

SB